

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-15/2013(Pt)/2420/A

From :- Shri Kaushik Kumar Sharma,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Abhijit Bhattacharyya,
District & Sessions Judge,
Dima Hasao, Haflong .

Dated Guwahati, the th26 June, 2020

Sub:- **Casual leave with station leave permission.**

Ref:- Your letter No.DJ/DH/I-1/2020/1316/Estt, dtd. 23.06.2020

Sir,

With reference to the above, I am directed to inform you that you have been granted two days casual leave on 10.07.2020 and 13.07.2020 along with station leave permission, with your official vehicle, at your own cost, from the late afternoon of 09.07.2020 (after completion of court works) till the morning of 14.07.2020, subject to adherence to lockdown protocols. Your prayer for restricted holiday on 13.07.2020 has not been accepted as you have already availed two days restricted holiday in the year 2020.

The Civil Judge cum Assistant Sessions Judge, Dima Hasao and in her absence the next senior most Judicial officer at the station will remain in charge of your Court and office during your absence.

Yours faithfully,

Sdt-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-15/2013(Pt)/2421/A, dated 26.6.2020

Copy to:

- ✓ 1. The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)

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